

ITEM NO.30

COURT NO.1

SECTION XIV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) Nos.21345-21346/2024

(Arising out of impugned final judgment and order dated 11-09-2024 in FAO(OS)(COMM) No.181/2024 11-09-2024 in FAO(OS)(COMM) No.182/2024 passed by the High Court of Delhi at New Delhi)

SPICEJET LIMITED

Petitioner(s)

VERSUS

TEAM FRANCE 01 S.A.S

Respondent(s)

(With IA No.209868/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 20-09-2024 These petitions were called on for hearing today.

CORAM :

**HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA**

For Petitioner(s) Mr. Amit Sibal, Sr. Adv.
Mr. K.R. Sasiprabhu, AOR
Mr. Kartikeya Astana, Adv.
Mr. Vishnu Sharma A S, Adv.
Mr. Ankit Handa, Adv.
Mr. Darpan Sachdev, Adv.
Ms. Sanjeevi Seschadri, Adv.

For Respondent(s) Dr. Abhishek Manu Singhvi, Sr. Adv.
Mr. Rajshekher Rao, Sr. Adv.
Mr. Vinay Kumar Misra, AOR
Mr. Anandh Venkataramani, Adv.

Mr. Saket Sathapathy, Adv.
Mr. Anubhav Dutta, Adv.
Ms. Akshita Totla, Adv.

**UPON hearing the counsel the Court made the following
O R D E R**

- 1 We are not inclined to entertain the Special Leave Petitions under Article 136 of the Constitution of India.
- 2 The Special Leave Petitions are accordingly dismissed.
- 3 Pending applications, if any, stand disposed of.

(CHETAN KUMAR)
A.R. -cum-P.S.

(SAROJ KUMARI GAUR)
Assistant Registrar